

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 20TH JULY., 1979.

NOTIFICATION
INCOME TAX

No.2943 (F.No.189/8/79-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Notification No.679 (F.No.187/2/74-IT(AI) dated 20th July, 1974 as amended from time to time.

2. Existing entries under columns (1), (2) & (3) shall be substituted by the following entries:-

COMMISSIONER OF INCOME TAX	HEAD QUARTERS	JURISDICTION
1.	2.	3.
Lucknow	Lucknow	1. Estate Duty-cum-Income-tax, Circle, Lucknow. 2. Circle-I, Lucknow 3. Circle-II, Lucknow. 4. Solary Circle, Lucknow 5. Almora, 6. Barabanki. 7. Bareilly. 8. Bijnor 9. Badaun. 10. Chandausi. 11. Hardoi 12. Haldwani. 13. Kashipur. 14. Lakhimpur-Kheri. 15. Moradabad. 16. Nainital. 17. Najibabad. 18. Pilibhit. 19. Pithoragarh. 20. Rampur. 21. Rae-Bareilly. 22. Sambhal. 23. Shahjahanpur 24. Sitapur 25. Unnao.

3. This notification shall taken effect from 1.8.79.

Sd/-
(B.M.SINGH)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

Contd....2/-

To

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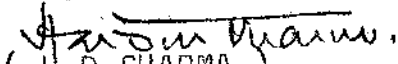
1. All Commissioner of Income-tax.
2. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
3. Director of O&M Services (Income-tax, 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
4. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
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7. Director, of Training, IRS(Direct Taxes), Staff College Nagpur (5 copies).
8. Shri M.B.Rao, Joint Secretary, Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., H-Block, Vikas Bhawan, New Delhi.

Sd/-

(B.S.SINGH)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES,

AUTHORISED FOR ISSUE


(H.D.SHARMA)

ASSTT. DIRECTOR OF INSPECTION
(RS&P)

No.CC/IT(AI)/2830/909/RSP/79

PAHUJA